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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

**C.P. No.282/2007 in
O.A.No.2955/2003**

Hon'ble Mr.L.K. Joshi, Vice Chairman(A)
Hon'ble Mrs. Meera Chhibber, Member(J)

New Delhi, this the 12th day of October, 2007

Shri Upendra Singh
R/o H-126 Karampura,
New Delhi

....Applicant

(By Advocate: Shri S.K. Ray)

Versus

Mr. K.M. Chandrasekhar,
Secretary,
Dept. of Revenue,
Govt. of India, North Block,
New Delhi-110 001.

.....Respondent

(By Advocate: Shri V.P. Uppal)

O R D E R(ORAL)

Mr. L.K. Joshi, Vice Chairman (A)

This is a contempt petition filed on the ground that the opposite party has not implemented the order dated 21.09.2004 in O.A. No.2955/2003.

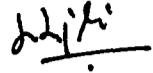
2. When the matter was argued before us, learned counsel for both sides accepted that a writ petition has been filed in the Hon'ble Delhi High Court. The aforesaid petition has been filed by the Applicant in O.A. No.2955/2003. Once the Applicant in the said O.A. has challenged the order before the Hon'ble High Court of Delhi, he cannot simultaneously press for the implementation of the order in that O.A. The C.P., therefore, fails on this ground alone and there is no ground for us to consider any

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other issue in this matter. The C.P. is, therefore, dismissed and the notices are discharged.



(Meera Chhibber)
Member (J)



(L.K. Joshi)
Vice Chairman(A)

/dkm/